

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 665 of 2023**

**Nirmal Singh Chahal**

**..... Applicant**

**Versus**

**State of Punjab & Ors.**

**..... Respondents**

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|---|---|-------|

Date: 04.04.2026

Place: Faridkot

  
Punamdeep Kaur, IAS  
Deputy Commissioner, Faridkot

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Original Application No. 665 of 2023**

**Nirmal Singh Chahal**

**..... Applicant**

**Versus**

**State of Punjab & Ors.**

**..... Respondents**

Status / action taken report filed on the behalf of respondent no. 1 and 2 by respondent no. 2/Ms. Punamdeep Kaur, IAS, Deputy Commissioner, Faridkot in compliance to order dated 24.02.2026.

I, the above-named deponent, do hereby, solemnly affirm and state as under:-

**Respectfully Showeth**

- 1) That considering the submission made by the applicant that part of green belt has been encroached upon by the owner of Shahi Haveli, this Hon'ble Tribunal was pleased to pass an order dated 24.02.2026 thereby directing the District Magistrate, Bathinda and Pollution Control Board to issue appropriate directions for constitution of RWAs, if not already constituted in respect to all residential and commercial properties. Further, it was also directed to initiate appropriate proceedings for demolition of unauthorized constructions/removal of encroachment immediately on receipt of report of Regional Officer, PPCB regarding encroachment on green belt. In this regard, para no. 15, 16, 17, 18 and 19 of the order dated 24.02.2026 is reproduced below for kind perusal and reference.



" 15. The District Magistrate, Bathinda and Punjab Pollution Control Board are directed to issue appropriate directions for constitution of RWAs if not already constituted in respect to all residential and commercial properties. The completion certificate, if any, issued to respondent no. 4 will be subject to compliance by respondent no. 4 with its statutory and contractual obligations.

16. The affidavits as directed above may be filed at least one day before the next date of hearing fixed.

17. In the course of hearing, the Applicant has submitted that the part of green belt has been encroached upon by the owner of Shahi Haveli.

18. The Regional Officer, PPCB is directed to visit the site of the green belt and to submit his report regarding encroachment on green belt. In the eventuality of any encroachment being found, the Regional Officer, PPCB shall send copy of the report to the District Magistrate cum Deputy Commissioner, Bathinda who shall initiate appropriate proceedings for demolition of unauthorized constructions/removal of encroachment immediately on receipt thereof and file his action taken report at least before one day before the next date of hearing fixed.

19. The District Magistrate cum Deputy Commissioner, Bathinda and Superintendent of Police, Bathinda are directed to provide requisite assistance to the Applicant."

- 2) That in pursuance to order dated 24.02.2026 of the Hon'ble National Green Tribunal, vide order no. 144 CEA dated 03.03.2026 a committee was constituted of the following officers to assist the Regional Officer, Punjab Pollution Control Board, Faridkot with direction to submit report regarding

the encroachment of green belt. A copy of the said order was circulated to all the concerned officers of Faridkot. A copy of letter no. 144 CEA dated 03.03.2026 is enclosed herewith as **Annexure-A**.

- 3) That in pursuance to order dated 24.02.2026 of the Hon'ble National Green Tribunal vide order no. 156/CEA dated 06.03.2026, has directed Chief Administrator, Bathinda Development Authority, Bathinda to constitute RWAs as per the relevant provisions of the law and to comply with the directions of the Hon'ble Tribunal. A copy of letter no. 156/CEA dated 06.03.2026 is enclosed herewith as **Annexure-B**.
- 4) That the committee of officers comprising of the Environmental Engineer, Punjab Pollution Control Board, Faridkot, Deputy Superintendent of Police, Faridkot, District Town Planner, Faridkot and Tehsildar Faridkot had visited the site of the project on 05.03.2026 (Farid Enclave 1 and II) and submitted its report vide letter no. 276 dated 17.03.2026 with the following recommendations.
  1. Encroachment over an area of 876.35 sq. feet of the park (in front of SCO's numbered 19 to 24) by Hotel Shahi Haveli (M/s Farid Enclave Phase II), the measurements of which are given below:
    - i) Entrance to Hotel Shahi Haveli- 8ft x 40 ft: The entrance path may be closed along with the removal of hoarding structure of Hotel Shahi Haveli to restore the integrity of the park.
    - ii) Toilets for Men and Women – 28.5 ft x 11.10 ft: Are used as a public utility.
    - iii) Passage provided for toilets – 6ft x 40 ft: Is used to access the public toilets.
  2. A committee comprising of the officers/officials of BDA with members of residents of Colony (Farid Enclave I & II) may be constituted to ensure that the green area of the

residential colony (Farid Enclave I & II) is not encroached upon by anyone in future.

A copy of letter no.276 dated 17.03.2026 alongwith report of the committee of officers is enclosed herewith as **Annexure-C**.

5) That in order to take necessary action as per the recommendations of the visiting committee submitted vide letter no. 276 dated 17.03.2026, a meeting of stake holder departments was convened on 24.03.2026, wherein following directions were issued to the concerned departments:

- a) The encroachment pertaining to the entry gate along with the hoarding to be removed. Action to be taken by committee constituted consisting of ADC(G), BDA, DTP, Faridkot, EE, PPCB, Faridkot and Police authorities as members. The exercise to be completed on or by 1st April,2026.
- b) To demarcate and enclose the boundary of the park in front of Hotel Shahi Haveli via plantation/wired mesh/or any other feasible method to block entrance access to Hotel Shahi Haveli through the said park to restore the integrity of the park. -Action to be taken by BDA
- c) To take the possession of public toilets inside park and declare it as a public utility. – BDA and later to be handed over to the RWA
- d) To issue appropriate directions/ measures for constitution of RWAs if not already constituted in respect to all residential and commercial properties and submit report to this office within 3 days. – Action by BDA
- e) To provide requisite police help- Action by SSP, Faridkot.

A copy of letter no. 177/CEA dated 25.03.2026 with directions to the concerned departments is enclosed herewith as **Annexure-D**.

- 6) That the committee of officers comprising the Additional Deputy Commissioner (G), Faridkot; Additional Chief Administrator, Bathinda Development Authority, Bathinda; Deputy Superintendent of Police, Faridkot; District Town Planner, Faridkot and Environmental Engineer, Punjab Pollution Control Board, Faridkot have submitted their report vide letter no. 123 dated 01.04.2026 that the encroachment has been removed by the encroacher at its own level.

A copy of letter no.123 dated 01.04.2026 alongwith report of the committee of officers is enclosed herewith as **Annexure-E**.

- 7) That Bathinda Development Authority, Bathinda vide its letter no. ACA/BDA/BTI/2026/1477 dated 01.04.2026 has submitted copy of compliance in regard to the Hon'ble Tribunal orders dated 24.02.2026. The detail of compliance submitted is as under:-

1. This office has issued directions for formation of RWA to promoter and Residents of above said colony under section 17(A) of PAPRA Act. The concerned Welfare Society and the promoter have submitted their responses to the same and the formation of the Resident Welfare Association (RWA) is under process.
2. Regarding the issue of encroachment of green belt, necessary action has been done by carrying out plantation and wiring work and possession of park is with BDA.
3. Manning has been carried out in front of the washrooms.

A copy of letter no. ACA/BDA/BTI/2026/1477 dated 01.04.2026 regarding compliance report submitted by Bathinda Development Authority is enclosed herewith as **Annexure-F**.



- 8) That the deponent may kindly be allowed to place on record the Status / Action Taken Report in compliance to order dated 24.02.2026 of this Hon'ble Tribunal.

Deponent



Punamdeep Kaur, IAS  
Deputy Commissioner, Faridkot

Date: 04.04.2026

Place: Faridkot

**Verification:**

I, the deponent above named, do hereby verify and state that the contents of the above affidavit are true and correct to my knowledge as derived from the official record. No part of the above affidavit is false and nothing material has been kept concealed there from.

Deponent



Punamdeep Kaur, IAS  
Deputy Commissioner, Faridkot

Date: 04.04.2026

Place: Faridkot



**Office of the Deputy Commissioner-cum-Distt. Magistrate, Faridkot  
CEA Branch**

No/144 :CEA

Dated :03/03/2026

To,

1. Senior Superintendent Of Police, Faridkot
2. Additional Deputy Commissioner (G), Faridkot
3. Additional Chief Administrator, Bathinda Development Authority, Bathinda
4. Environmental Engineer, Punjab Pollution Control Board, Faridkot
5. District Town Planner, Faridkot
6. Tehsildar, Faridkot

**Subject: "NGT OA No 665/2023 regarding Nirmal Singh v/s Farid Colonizers and Others order dated 24.02.2026"**

In regards to above Hon'ble National Green Tribunal, New Delhi has directed Regional Officer, PPCB to visit the site of Farid Enclave located on Kotkapura Road, Faridkot and submit his report regarding the encroachment of Green Belt to office of the undersigned.

As such, to assist Regional Officer, PPCB, Faridkot a committee is constituted with following members:

- |   |            |
|---|------------|
| 1. Environmental Engineer, Punjab Pollution Control Board, Faridkot | - Chairman |
| 2. District Town Planner, Faridkot                                  | - Member   |
| 3. DSP, Faridkot  | - Member   |
| 4. Tehsildar, Faridkot  | - Member   |

Above committee shall visit the site and submit report regarding encroachment of Green Belt along with its recommendations within 3 days.

  
Deputy Commissioner  
Faridkot



Office of the Deputy Commissioner-cum-District Magistrate, Faridkot  
( CEA Branch )

No: 156/CEA

Dated : 06/03/2026

To

Chief Administrator,  
Bathinda Development Authority,  
Bathinda.

**Subject:** Regarding constitution of Resident Welfare Association (RWA) in M/s Farid Enclave(Phase- I & II), located on Kotkapura Road, Faridkot in compliance to Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors.

**Reference:** Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors.

In reference to subject cited matter, it is informed that Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. In para no. 15 has directed as under:

***"The District Magistrate, Bathinda and Punjab Pollution Control Board are directed to issue appropriate directions for constitution of RWAs if not already constituted in respect to all residential and commercial properties. The completion certificate, if any, issued to respondent no. 4 will be subject to compliance by respondent no. 4 with its statutory and contractual obligations."***

Vide notification no. 13/31/2007-6HG2/8001 dated 03.10.2007 issued by Department of Housing and Urban Development, Government of Punjab, Chief Administrator, Bathinda Development Authority (BDA), Bathinda has been designated as the Competent Authorities under section 2(l) of the Punjab Apartment and Property Regulation Act, 1995. Further as per the section 17-A.(1) of The Punjab Apartment and Property Regulation (Amendment) Act, 2014 (Punjab Act No. 21 of 2014) dated 27.08.2014 it has been mentioned as under:

***"The competent authority shall by an order direct to form an association of residents in respect of a colony within a period of five years from the date of issue of completion certificate for maintenance and up-keep of common infrastructure and facilities in the colony."***

As such you are hereby directed to comply with the orders of the Hon'ble National Green Tribunal regarding constitution of the Resident Welfare Associations (RWAs) in the said project and submit action taken report within 3 days so that the orders of the Hon'ble National Green Tribunal can be complied with within timeline.

  
Deputy Commissioner  
Faridkot

Ends. No: ICEA

Dated: 06/03/2026

A copy of the above is being forwarded to Additional Deputy Commissioner (General), Faridkot for information and necessary actions.

  
Deputy Commissioner  
Faridkot



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD



ਨੰ: 276

ਮਿਤੀ: 17/03/2026

To,

Deputy Commissioner,  
Faridkot.

**Subject:** Visit to M/s Farid Enclave in pursuant to Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors.

**Reference:** Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. and Deputy Commissioner, Faridkot office letter no. 144/CEA dated 03.03.2026.

In reference to the subject cited matter, it is submitted that the Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. has directed as under:

*"17. In the course of hearing, the Applicant has submitted that the part of green belt has been encroached upon by the owner of Shahi Haveli.*

*18. The Regional Officer, PPCB is directed to visit the site of the green belt and to submit his report regarding encroachment on green belt. In the eventuality of any encroachment being found, the Regional Officer, PPCB shall sent copy of the report to the District Magistrate cum Deputy Commissioner, Bathinda who shall initiate appropriate proceedings for demolition of unauthorized constructions/removal of encroachment immediately on receipt thereof and file his action taken report at least before one day before the next date of hearing fixed.*

*19. The District Magistrate cum Deputy Commissioner, Bathinda and Superintendent of Police, Bathinda are directed to provide requisite assistance to the Applicant."*

Further, vide above referred letter Deputy Commissioner, Faridkot has constituted a committee of the following members to visit the site of the Farid Enclave located on Kotkapura Road, Faridkot and submit report regarding encroachment of green belt:

- |   |            |
|---|------------|
| 1. Environmental Engineer, Punjab Pollution Control Board, Faridkot | - Chairman |
| 2. District Town Planner, Faridkot                                  | - Member   |
| 3. DSP, Faridkot  | - Member   |
| 4. Tehsildar Faridkot   | - Member   |

Accordingly, site of the project was visited by the representatives of member departments on 05.03.2026 in reference to the Hon'ble Tribunal orders dated 24.02.2026 and detailed report is attached along with for your kind perusal and further necessary action in the matter.

*Ravideep Singh*  
Environmental Engineer

**Subject:** Visit to M/s Farid Enclave in pursuant to Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors.

**Reference:** Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. and Deputy Commissioner, Faridkot office letter no. 144/CEA dated 03.03.2026.

In reference to the subject cited matter, it is submitted that the Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. (copy enclosed as annexure- A) has directed as under:

*"17. In the course of hearing, the Applicant has submitted that the part of green belt has been encroached upon by the owner of Shahi Haveli.*

*18. The Regional Officer, PPCB is directed to visit the site of the green belt and to submit his report regarding encroachment on green belt. In the eventuality of any encroachment being found, the Regional Officer, PPCB shall send copy of the report to the District Magistrate cum Deputy Commissioner, Bathinda who shall initiate appropriate proceedings for demolition of unauthorized constructions/removal of encroachment immediately on receipt thereof and file his action taken report at least before one day before the next date of hearing fixed.*

*19. The District Magistrate cum Deputy Commissioner, Bathinda and Superintendent of Police, Bathinda are directed to provide requisite assistance to the Applicant."*

Further, Deputy Commissioner, Faridkot vide above referred letter has constituted a committee of the following members to visit the site of the Farid Enclave located on Kotkapura Road, Faridkot and submit report regarding encroachment of green belt (copy enclosed as annexure- B):

- |   |            |
|---|------------|
| 1. Environmental Engineer, Punjab Pollution Control Board, Faridkot | - Chairman |
| 2. District Town Planner, Faridkot                                  | - Member   |
| 3. DSP, Faridkot  | - Member   |
| 4. Tehsildar Faridkot   | - Member   |

Accordingly, committee constituted by the Deputy Commissioner, Faridkot visited the site of the project on 05.03.2026 in reference to the Hon'ble Tribunal orders dated 24.02.2026.

Details of green belt/ parks as per the approved layout plan dated 25.07.2010 for Farid Enclave Phase -I and approved layout plan dated 15.10.2005 for Farid Enclave Phase - II and revised approved layout plan dated 25.10.2021 (jointly for both colonies) (copy enclosed as annexure- C) provided by the office of the Bathinda Development Authority, Bathinda is as under:

*Ravideep Singh*  
 EE, PPCB

**Farid Enclave (Phase-1), Kotkapura Road, Faridkot**

| S.no.             | Location of Park & Green Area                                    | As per the approved layout |                        |
|-------------------|--|----------------------------|------------------------|
|                   |  | Dimensions                 | Area                   |
| 1                 | Adjacent to Plot 50 and Opp to Plot 43-45                        | 80' x 75'                  | 666.67 sq.yds.         |
| 2                 | Adjacent to Nursery School/Club site Phase-1 and Opp to Plot 4-5 | 64' x 75'                  | 633.33 sq.yds          |
|                   |  | +<br>15' x 60'             |                        |
| 3                 | Opposite to SCO 4-10   | 50' x 140'                 | 777.77 sq.yds.         |
| 4                 | Opposite to SCO 1-3  | 24'9" x 50'                | 68.75 sq.yds.          |
|                   |  | Triangular Site            |                        |
| <b>Total Area</b> |  |                            | <b>2146.52 sq.yds.</b> |

**Farid Enclave (Phase-2), Kotkapura Road, Faridkot**

| S.no.             | Location of Park & Green Area                                | As per the approved layout |                        |
|-------------------|--|----------------------------|------------------------|
|                   |  | Dimensions                 | Area                   |
| 1                 | Adjacent to Plot 177 and Opp to Plot 170-172                 | 80' x 75'                  | 666.67 sq.yds.         |
| 2                 | Adjacent to School/Club site Phase-2 and Opp to Plot 111-112 | 73' x 75'                  | 708.33 sq.yds          |
|                   |  | +<br>15' x 60'             |                        |
| 3                 | Opposite to SCO 11-18  | 40' x 160'                 | 711.11 sq.yds.         |
| 4                 | Between Plot 106 & 115                                       | 54' x 75'                  | 450 sq. yds.           |
| 5                 | Opposite to SCO 19-24  | Irregular Shaped Park      | 740.78 sq.yds.         |
|                   |  |                            |                        |
| <b>Total Area</b> |  |                            | <b>3276.89 sq.yds.</b> |

The status of the parks/ green belts of projects at site is as under:

**Farid Enclave (Phase-1), Kotkapura Road, Faridkot****1. Park adjacent to Plot 50 and opposite to plot 43-45:**

The park has been developed in common along with the park adjacent to Plot 177 and opposite to plot 170-172, Farid Enclave (Phase-II) without any boundary wall in between.

At site, the park has swings, green grass landscaping with trees planted along the boundary on three sides. A common seating area bearing dimensions 21ft x 19ft with shed has been constructed in North-West Corner. The residents informed that the structure has been raised for common use to protect the visitors from weather conditions and which also serves as a resting area for the visitors.

Hardeep Singh  
CE PRCB



Plate-1- Photograph showing park of Farid Enclave Phase – I and Phase – II developed in common.



Plate -2- Photograph showing common structure and swings in park of Farid Enclave Phase-I

Plate - 1 & Plate - 2 shows the photographs of the park

Physical Measurements of the park is tabulated below:

| S. No | Location of Park & Green Area  | Dimensions as per approved map | Site verification  | Remarks  |
|-------|--|--------------------------------|--|--|
| 1     | Park adjacent to Plot 50 and opposite to plot 43-45 of Farid Enclave (Phase I) | 80 ft x 75 ft                  | Park has been developed in single land strip with other park of Farid Enclave Phase-II of same size. | The physical measurements of the park are in consonance with the approved layout plan. |

## 2. Park Adjacent to School/ Club site and Opp to Plot 4-5

The park has been developed in common along with the park Adjacent to School/ Club site and Opp to Plot 111-112, Farid Enclave (Phase-II) without any boundary wall in between.

Ravideep Singh  
ee, PPCB

The park is of dimensions 64 ft x 75 ft with a rectangular extension land strip bearing dimensions 60ft x 15 ft in front of internal SCO no.1 to 6. Electricity high tension pole foundation and Trees alongwith wild grass growth were observed in extension land strip of dimension 60ft x 15ft with separate boundary. Vegetable cultivation is being carried out with few trees in other portion of park having dimension as 64 ft x 75 ft. This park stretch is in common with other park in Farid Enclave Phase-II without any boundary in between and having boundary on 2 sides and at the backside wall club.



Plate 3- Land strip of park bearing dimensions 60ft x 15ft Opp to Plot 4-5 Farid Enclave (Phase I)



Plate 4: Park portion bearing dimensions 64 ft x 75 ft developed in common with other park in Farid Enclave Phase- II)

Ravideep Singh  
EE PPCB



Plate 5: Park bearing dimensions 64 ft x 75 ft developed in Farid Enclave Phase - I jointly with park bearing dimensions 73 ft. x 75 ft. developed in Farid Enclave Phase- II) showing vegetable cultivation

Plate - 3, 4 and 5 shows the photographs of the park

Physical Measurement of the park is tabulated below:

| S. No. | Location of Park & Green Area  | Dimensions as per approved map  | Site verification   | Remarks  |
|--------|--|---|---|--|
| 1      | Park Adjacent to School/Club site Phase-I and Opp to Plot 4-5 of Farid Enclave (Phase I) | Land strip bearing dimensions 60ft x 15ft Opp to Plot 4-5 (Phase I)<br>+<br>Land strip bearing dimensions 64 ft x 75 ft | land strips bearing dimensions 15ft x 60ft Opp to Plot 4-5 (Phase I) with trees and wild growth and land strip bearing dimensions 64 ft x 75 ft with trees and vegetables cultivation | The physical measurements of the park are in consonance with the approved layout plan. |

### 3. Park Opposite to SCO 4-10

The park site is located between Faridkot-Kotkapura Road and SCO's (4-10) of the Farid Enclave (Phase-I) on the left side of the approach road to the Farid Enclave Phase-I. At site, the park area has been developed in 2 portions having a boundary in between. The portion having size 40 ft x 140 ft seems to be existing area strip having boundary on 2 sides without any boundary towards Faridkot- Kotkapura Road and no boundary with park adjacent in Farid Enclave Phase-II (Opposite to SCO 11-18) of same width 40 feet. The strip of 10ft x 140 ft seems to be recently developed under green area after removing the pucca pavement as fresh row of plants have provided and excavated material of pavement was lying along the site. The 40ft x 140 ft strip has a boundary wall on 2 sides. Green landscaping has been done along with tree plantation along the open boundary and boundary wall. In strip of 10 ft x 140 ft a row of trees has been planted.

Ravideep Singh  
CE, PCCB

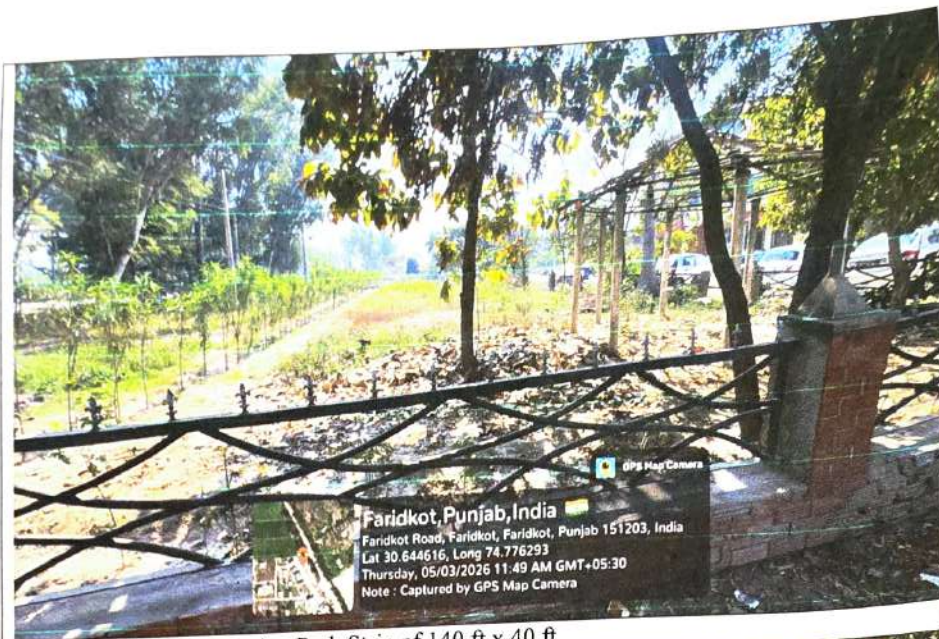


Plate 6: Photograph showing Park Strip of 140 ft x 40 ft

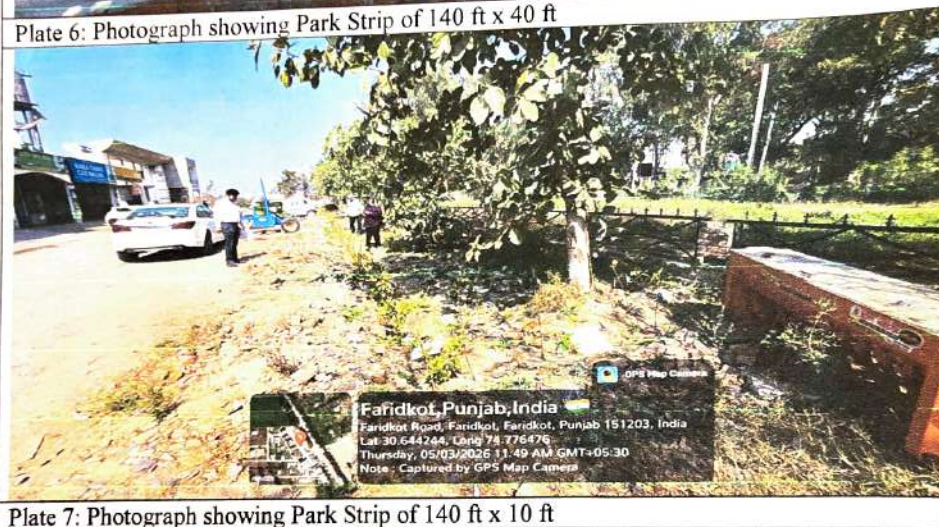


Plate 7: Photograph showing Park Strip of 140 ft x 10 ft

Plate – 6 & 7 shows the photographs of the park

Physical Measurement of the park is tabulated below:

| S. No | Location of Park & Green Area | Dimensions as per approved map | Site verification  | Remarks  |
|-------|-------------------------------|--------------------------------|--|--|
| 1     | Park opposite to SCO 4-10     | 140 ft x 50 ft                 | 2 strips have been developed with total dimensions bearing 140ft x 50 ft | The physical measurements of the park are in consonance with the approved layout plan. |

#### 4. Green Area Opposite to SCO 1-3

The site is located on the right side of the approach road to the Colony from the Faridkot – Kotkapura Road in front of SCO's adjacent to road and is not enclosed by any boundary wall. At site only growth of some plants was observed and has not been developed as park.

*Ravideep Singh*

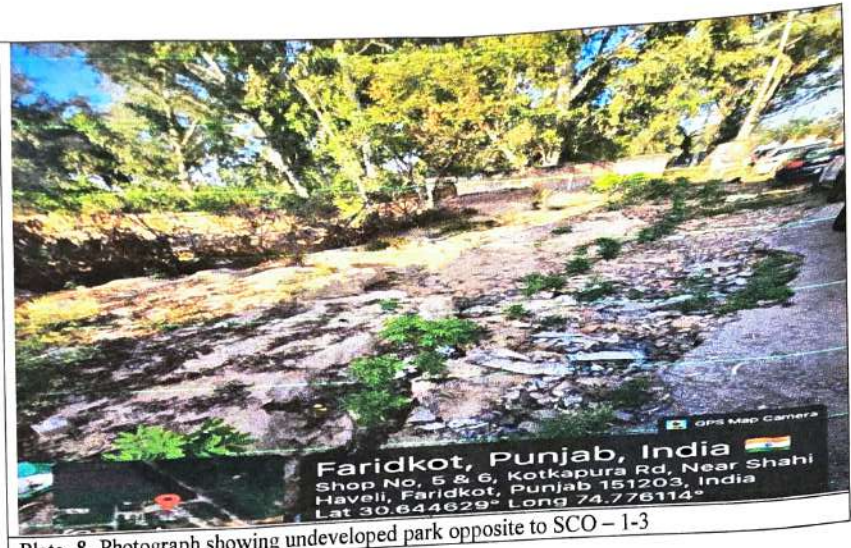


Plate- 8- Photograph showing undeveloped park opposite to SCO – 1-3

Plate – 8 shows the photographs of the park

Physical Measurement of the park is tabulated below:

| S. No. | Location of Park & Green Area | Dimensions as per approved map | Site verification   | Remarks  |
|--------|-------------------------------|--------------------------------|---|--|
| 1      | Park opposite to SCO 1-3      | 24'9" x 50'<br>Triangular Site | A triangular strip measuring 24'9" x 50' having no plantation and only wild growth. | The physical measurements of the area are in consonance with the approved layout plan. |

**Farid Enclave (Phase-2), Kotkapura Road, Faridkot**

**1. Park Adjacent to Plot 177 and Opp to Plot 170-172**

The park has been developed in common along with the park adjacent to Plot 50 and opposite to plot 43-45, Farid Enclave (Phase-I) without any boundary wall in between.

At site, the park has swings, green grass landscaping with trees planted along the boundary on three sides.

*Ravideep Singh*  
CE PROB



**Plate-9-** Photograph showing park of Farid Enclave Phase – I and Phase – II developed in common.

**Plate – 9** shows the photographs of the park

Physical Measurements of the park is tabulated below:

| S. No | Location of Park & Green Area   | Dimensions as per approved map | Site verification   | Remarks  |
|-------|---|--------------------------------|---|--|
| 1     | Park adjacent to 177 and Opp to Plot 170-172 Farid Enclave (Phase II) | 80 ft x 75 ft                  | Park has been developed in single land strip with other park of Farid Enclave Phase-I of same size. | The physical measurements of the park are in consonance with the approved layout plan. |

## 2. Park Adjacent to School/Club site Phase-2 and Opp to Plot 111-112

The park has been developed in common along with the park Adjacent to School/ Club site and Opp to Plot 4, Farid Enclave (Phase-I) without any boundary wall in between. The park is of dimensions 73 ft x 75 ft with a rectangular extension land strip bearing dimensions 60ft x 15 ft developed opposite to plot no 115 and 6 no. booths of Farid Enclave Phase-II. Trees alongwith wild grass growth were observed in extension land strip of dimension 60ft x 15ft with separate boundary. Vegetable cultivation is being carried out with few trees in other portion of park having dimension as 73 ft x 75 ft. This park stretch is in common with other park in Farid Enclave Phase-I without any boundary in between and having boundary on 2 sides and at the backside wall club. The access to the park was blocked with temporary wooden fencing.

Ravideep Singh  
 EE PPOB



Plate 10: Park portion bearing dimensions 64 ft x 75 ft developed in common with other park in Farid Enclave Phase- II)



Plate- 11- Park Land strip bearing dimensions 60ft x 15ft Opp to Plot 115 & 6 no. booths of Farid Enclave (Phase II)

Plate – 10 & 11 shows the photographs of the park

Physical Measurements of the park is tabulated below:

| S. No. | Location of Park & Green Area  | Dimensions as per approved map  | Site verification  | Remarks  |
|--------|--|---|--|--|
| 1      | Park Adjacent to School/Club site Phase-II and Opp to Plot 115 of Farid Enclave (Phase II) | Land strip bearing dimensions 60ft x 15ft Opp to Plot 115 in front of booths in Farid Enclave (Phase II)<br>+ | land strips bearing dimensions 15ft x 60ft Opp to Plot 4-5 (Phase I) with trees and wild growth and land strip bearing dimensions 64 ft x 75 ft with trees and | The physical measurements of the park are in consonance with the approved layout plan. |

Ravideep Singh  
EE PPSB

|  |  |  |                        |  |
|--|--|--|------------------------|--|
|  |  | Land strip bearing dimensions 73 ft x 75 ft at backside of club. | vegetables cultivation |  |
|--|--|--|------------------------|--|

### 3. Green area Opposite to SCO 11-18

The park site is located between Faridkot-Kotkapura Road and SCO's (11-18) of the Farid Enclave (Phase-II) on the right side of the approach road to Farid Enclave Phase-II from Faridkot-Kotkapura Road. At site, the park area has been developed in single stretch with extension to the park opposite to SCO 4-10, Farid Enclave (Phase I) without any physical boundary in between.

The park has dimensions of 40ft x 140 ft strip and has a boundary wall on 2 sides. Green landscaping has been done along with tree plantation along the open boundary and boundary wall.



Plate -12- Photograph showing park of Farid Enclave Phase- II developed in front of SCO 11-18.

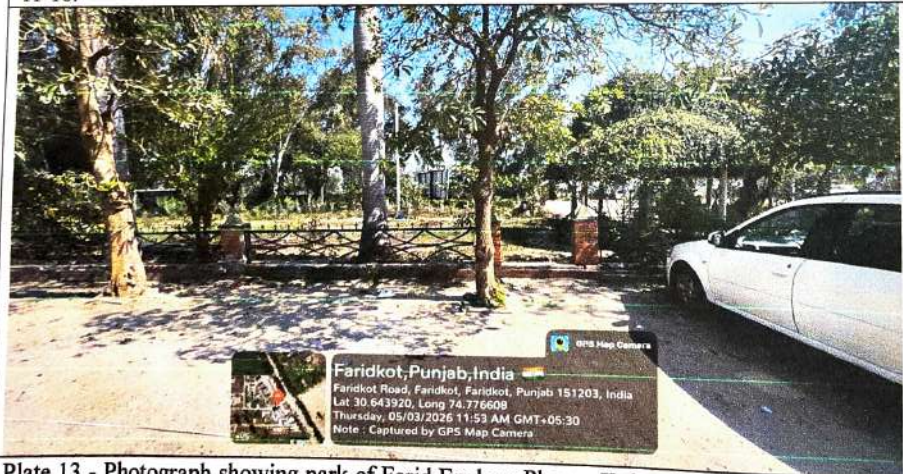


Plate 13 - Photograph showing park of Farid Enclave Phase- II developed in front of SCO 11-18.

Plate - 12 & 13 shows the photographs of the park

Physical Measurement of the park is tabulated below:

| S. No | Location of Park & Green Area | Dimensions as per approved map | Site verification | Remarks |
|-------|-------------------------------|--------------------------------|-------------------|---------|
|-------|-------------------------------|--------------------------------|-------------------|---------|

Ravideep Singh  
 ee PPCB

|   |                            |                |  |  |
|---|----------------------------|----------------|--|--|
| 1 | Park opposite to SCO 11-18 | 140 ft x 40 ft | Green area has been developed in Land Strip of dimensions 140 ft x 40 ft | The physical measurements of the park are in consonance with the approved layout plan. |
|---|----------------------------|----------------|--|--|

#### 4. Park Between Plot 106 & 115

The area has not been developed as a park and wild growth was observed at site. The site of park falls between Plot No 106 & 115 of Farid Enclave Phase-II. Foundation of poles of HT wires and electricity transformer poles exists at site with wild growth.



Plate-14- Photograph showing park of Farid Enclave Phase- II developed in between plot no. 106 and 115.

Plate – 14 shows the photographs of the park

Physical Measurement of the park is tabulated below:

| S. No. | Location of Park & Green Area     | Dimensions as per approved map | Site verification  | Remarks  |
|--------|-----------------------------------|--------------------------------|--|--|
| 1      | Park between plot no. 106 and 115 | 54 ft x 75 ft                  | Green Area could not be measured in absence of clear demarcation however no encroachment was observed in the park except for erection of electricity poles | The physical measurements of the park are in consonance with the approved layout plan. |

#### 5. Park opposite to SCO 19-24 where Hotel Shahi Haveli is situated

As per the layout plan approved vide drawing No. NM1H dated 25.10.2021 the park was proposed to be developed in L shaped layout area (740.78 sq. yds) in front of SCO's no. 19 to 24 of Farid Enclave (Phase-II).

Ravideep Singh  
 EC PPCB

The 6 SCOs numbered as 19 to 24 of Farid Enclave (Phase-II) have been developed as Hotel Shahi Haveli and park in-front of it has been developed with grass and ornamental plants. The park with area of 740.78 sq. yards, has various swings installed with moveable seating arrangement of tables and chairs. Entry to Hotel Shahi Haveli has been provided through the park's central area with pucca flooring (8 ft x 40 ft). Toilets for men and women measuring 28.5 ft x 11.10 ft have also been developed and established in the corner area of the park with passage of pucca flooring measuring 6 ft x 40 ft to approach the toilets. However, overall dimensions of the park are same as per the approved layout plan with hotel approach pavement, toilets, and toilet approach pavement covering an area of 876.35 sq. ft. The toilets are used as a public utility. The entrance pavement and the toilet pavement divide the park into 3 green sections.



Plate- 15- Photograph showing park area with swings and tables and chairs of Hotel Shahi Haveli



Plate- 16- Photograph showing park area with swings and toilet section on left side

Ravinder Singh  
EE PPLD



Plate 17- Photograph showing entrance (8 ft wide) to Hotel Shahi Haveli through park

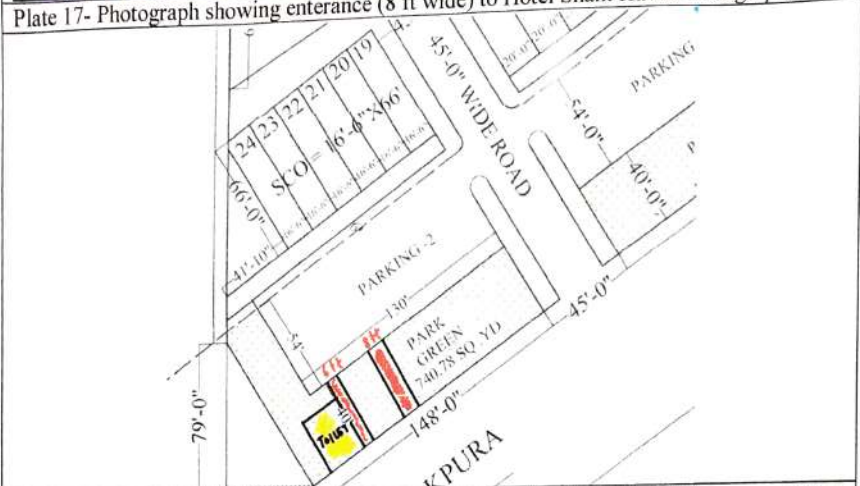


Plate 18 – Map showing location of entrance to the Hotel (8 ft wide), toilet pavement (6 ft wide) and toilet in the park

Plate – 15, 16, 17 and 18 shows the photographs of the park

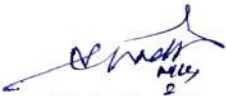
Physical Measurement of the park is tabulated below:

| S. No. | Location of Park & Green Area | Dimensions as per approved map    | Site verification   | Remarks |
|--------|-------------------------------|-----------------------------------|---|---------|
| 1      | Park opposite to SCO 19-24    | Having land area @740.78 sq. yds. | Out of total area of park 560 sq. ft. (2 nos. pavement 8 ft wide and 6 ft wide of length 40 ft have been provided and a toilet section 316.35 sq. ft. approx. (28.5 ft. x 11.10 ft.) has been provided. |         |

*Ravinder Singh*  
EE, PPCB

## Recommendations:

1. Encroachment over an area of 876.35 sq. feet of the park (in front of SCO's numbered 19 to 24) by Hotel Shahi Haveli (M/s Farid Enclave Phase II), the measurements of which are given below:
  - i) Entrance to Hotel Shahi Haveli- 8ft x 40 ft: The entrance path may be closed along with the removal of hoarding structure of Hotel Shahi Haveli to restore the integrity of the park.
  - ii) Toilets for Men and Women – 28.5 ft x 11.10 ft: Are used as a public utility.
  - iii) Passage provided for toilets – 6ft x 40 ft: Is used to access the public toilets.
2. A committee comprising of the officers/officials of BDA with members of residents of Colony (Farid Enclave I & II) may be constituted to ensure that the green area of the residential colony (Farid Enclave I & II) is not encroached upon by anyone in future.



District Town Planner  
Faridkot



Deputy Superintendent of Police  
Faridkot



Tehsildar  
Faridkot



Environmental Engineer  
Punjab Pollution Control Board  
Faridkot

Subject: Proceedings of meeting under the chairmanship of Deputy Commissioner, Faridkot for compliance of Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. Dated 25.03.2026

Reference: Letter No. CEA/175/ਕਾਮਏ dated 20.03.2026 of this office.

Members Present:

1. Representative of Senior Superintendent of Police, Faridkot
2. Additional Deputy Commissioner (General), Faridkot
3. Chief Administrator, BDA
4. Environmental Engineer, PPCB, Faridkot
5. Representatives from DTP office, Faridkot
6. Tehsildar, Faridkot

In reference to the subject cited matter, it is submitted that the Hon'ble National Green Tribunal orders dated 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh Versus State of Punjab & Ors. has directed as under:

*"15. The District Magistrate, Faridkot and Punjab Pollution Control Board are directed to issue appropriate directions for constitution of RWAs if not already constituted in respect to all residential and commercial properties. The completion certificate, if any, issued to respondent no. 4 will be subject to compliance by respondent no. 4 with its statutory and contractual obligations*

*17. In the course of hearing, the Applicant has submitted that the part of green belt has been encroached upon by the owner of Shahi Haveli.*

*18. The Regional Officer, PPCB is directed to visit the site of the green belt and to submit his report regarding encroachment on green belt. In the eventuality of any encroachment being found, the Regional Officer, PPCB shall send copy of the report to the District Magistrate cum Deputy Commissioner, Faridkot who shall initiate appropriate proceedings for demolition of unauthorized constructions/removal of encroachment immediately on receipt thereof and file his action taken report at least before one day before the next date of hearing fixed.*

*19. The District Magistrate cum Deputy Commissioner, Faridkot and Superintendent of Police, Faridkot are directed to provide requisite assistance to the Applicant."*

Further in compliance of direction 18, Regional Office PPCB, Faridkot has submitted its report regarding encroachment on green belt the recommendations of which are reproduced hereunder:

*A*

1. *Encroachment over an area of 876.35 sq. feet of the park (in front of SCO's numbered 19 to 24) by Hotel Shahi Haveli (M/s Farid Enclave Phase II), the measurements of which are given below:*
  - i) *Entrance to Hotel Shahi Haveli- 8ft x 40 ft: The entrance path may be closed along with the removal of hoarding structure of Hotel Shahi Haveli to restore the integrity of the park.*
  - ii) *Toilets for Men and Women – 28.5 ft x 11.10 ft: Are used as a public utility.*
  - iii) *Passage provided for toilets – 6ft x 40 ft: Is used to access the public toilets.*
2. *A committee comprising of the officers/officials of BDA with members of residents of Colony (Farid Enclave I & II) may be constituted to ensure that the green area of the residential colony (Farid Enclave I & II) is not encroached upon by anyone in future.*

Considering the above report, submissions of stakeholder departments and orders of Hon'ble NGT, following directions were issued:

- a) *The encroachment pertaining to the entry gate along with the hoarding to be removed. Action to be taken by committee constituted consisting of ADC(G), BDA, DTP, Faridkot, EE, PPCB, Faridkot and Police authorities as members. The exercise to be completed on or by 1<sup>st</sup> April,2026.*
- b) *To demarcate and enclose the boundary of the park in front of Hotel Shahi Haveli via plantation/wired mesh/or any other feasible method to block entrance access to Hotel Shahi Haveli through the said park to restore the integrity of the park. -Action to be taken by BDA*
- c) *To take the possession of public toilets inside park and declare it as a public utility. – BDA and later to be handed over to the RWA*
- d) *To issue appropriate directions/ measures for constitution of RWAs if not already constituted in respect to all residential and commercial properties and submit report to this office within 3 days. – Action by BDA*
- e) *To provide requisite police help- Action by SSP, Faridkot*

*The reports for compliance of above directions to be submitted by 2<sup>nd</sup> April,2026*

  
Deputy Commissioner  
Faridkot

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ

177/ਸੀ.ਈ.ਏ

ਮਿਤੀ. 25.03.2026

ਨੰਬਰ

ਇਸ ਦਾ ਇਕ ਉਤਾਰਾ ਸੀਨੀਅਰ ਪੁਲਿਸ ਕਪਤਾਨ, ਫਰੀਦਕੋਟ, / ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ, / ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬਠਿੰਡਾ ਵਿਕਾਸ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ, / ਐਕਸੀਅਨ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਫਰੀਦਕੋਟ, / ਜ਼ਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਫਰੀਦਕੋਟ, / ਤਹਿਸੀਲਦਾਰ, ਫਰੀਦਕੋਟ ਜੀ ਨੂੰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿਤ  
ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਵਾਸਤੇ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ

ਫਰੀਦਕੋਟ।

(English Translation)

# Office of Deputy Commissioner, Faridkot

No. 177/CEA

Date: 25.03.2026

A copy of the above in being sent to Senior Superintendent of Police/  
Additional Deputy Commissioner(G), Faridkot/ Chief Administrator,  
Bathinda Development Authority, Bathinda/ Executive Engineer, Punjab  
Pollution Control Board, Faridkot / District Town Planner, Faridkot /  
Tehsildar , Faridkot for information and further necessary actions.

For Deputy Commissioner,  
Faridkot

True translation

# ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ), ਫਰੀਦਕੋਟ।

ਸੇਵਾ ਵਿਖੇ

ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਫਰੀਦਕੋਟ।

14/2/2026  
9/4/26  
ਵਿਸ਼ਾ :-  
E-3739507

ਪੱਤਰ ਨੰ: ਵ:ਡਿ:ਕ:(ਜ)/ਡੀ.ਟੀ.ਪੀ./ਫਰੀਦਕੋਟ/2026.....123.....  
ਮਿਤੀ:.....1-4-26.....

Proceedings of meeting under the chairmanship of Deputy Commissioner,  
Faridkot for compliance of Hon'ble National Green Tribunal orders Dated  
24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh versus State of Punjab &  
Others Dated 25.03.2026.

|                             |           |
|-----------------------------|-----------|
| ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ |           |
| -ਤਾਜ਼ਾ ਡਾਕ. 11.4.26         |           |
| ਨੰ:.....                    | ਮਿਤੀ..... |
| ਏ.ਡੀ.ਸੀ.                    |           |
| ਏ.ਡੀ.ਸੀ. (ਵਿ)               | ਡੀ.ਸੀ.    |
| ਸ.ਕ. (ਜ).....               | .....     |
| ਸ.ਕ. (ਸਿਕਾ).....            | .....     |
| ਡੀ.ਆਰ.ਓ.....                | .....     |
| ਸੁਪਰਡੈਂਟ                    | .....     |
| ਮੁਹੱਰਰ                      | CEA       |
| ਮਿਤੀ.....                   | .....     |

ਹਵਾਲਾ:- ਆਪ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 177/ਸੀ.ਈ.ਏ. ਮਿਤੀ 25-03-2026 ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧ ਵਿਚ ਕੀਤੀ ਗਈ ਕਾਰਵਾਈ ਦੀ ਕਾਪੀ ਇਸ

ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ।

ਵਿਸ਼ਾ :- Proceedings of meeting under the chairmanship of Deputy Commissioner, Faridkot for compliance of Hon'ble National Green Tribunal orders Dated 24.02.2026 In OA No. 665 of 2023 titled as Nirmal Singh versus State of Punjab & Others Dated 25.03.2026.

ਹਵਾਲਾ:- ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ ਜੀ ਦੇ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 177/ਸੀ.ਈ.ਏ. ਮਿਤੀ 25-03-2026।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਸਬੰਧੀ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਹਾਰੀ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ ਜੀ ਵੱਲੋਂ ਫਰੀਦ ਇਨਕਲੇਅਰੇ ਫੇਜ਼। ਅਤੇ ਫਰੀਦ ਇਨਕਲੇਅਰ, ਫੇਜ਼ 2 ਵਿੱਚ ਗਰੀਨ ਬੈਲਟ ਵਿੱਚ ਹੋਈਆਂ ਇਨਕਰੋਚਮੈਂਟਸ ਨੂੰ ਹਟਾਉਣ ਲਈ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ।

*"The encroachment pertaining to the entry gate along with the hoarding to be removed. Action to be taken by committee constituted consisting of ADC(G), BDA, DTP, Faridkot, EE, PPCB, Faridkot and Police authorities as members. The exercise to be completed on or by 1st April, 2026"*

ਉਕਤ ਸਬੰਧੀ ਦੱਸਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਨਕਰੋਚਰ/ਉਲੰਘਣਾਕਾਰ ਵੱਲੋਂ ਆਪਣੇ ਪੱਧਰ ਤੇ ਇਨਕਰੋਚਮੈਂਟ ਨੂੰ ਹਟਾ ਦਿੱਤਾ ਗਿਆ ਹੈ (ਫੋਟੋ ਨੱਥੀ)। ਉਕਤ ਰਿਪੋਰਟ ਆਪ ਨੂੰ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਮਕਸ਼ ਹੁੱਜਾ  
ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ (ਪੀ.ਐੱਡ.ਆਰ)  
ਫਰੀਦਕੋਟ।

Ravideep  
ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,  
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਨ ਕੰਟਰੋਲ ਬੋਰਡ,  
ਫਰੀਦਕੋਟ।

ਸੀਨੀਅਰ/ਉਪ ਕਪਤਾਨ ਪੁਲਿਸ,  
ਫਰੀਦਕੋਟ।

ਵਧੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਬੀ.ਡੀ.ਏ. ਬਠਿੰਡਾ।

ਵਧੀਕ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ (ਜ),  
ਫਰੀਦਕੋਟ।



..... You

< Visit Report Farid Enclave.d... >



g park area with swings and toilet section



GPS Map

**Faridkot, Punjab, India**

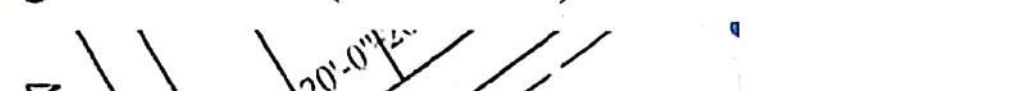
Faridkot Road, Faridkot, Faridkot, Punjab 151203, In

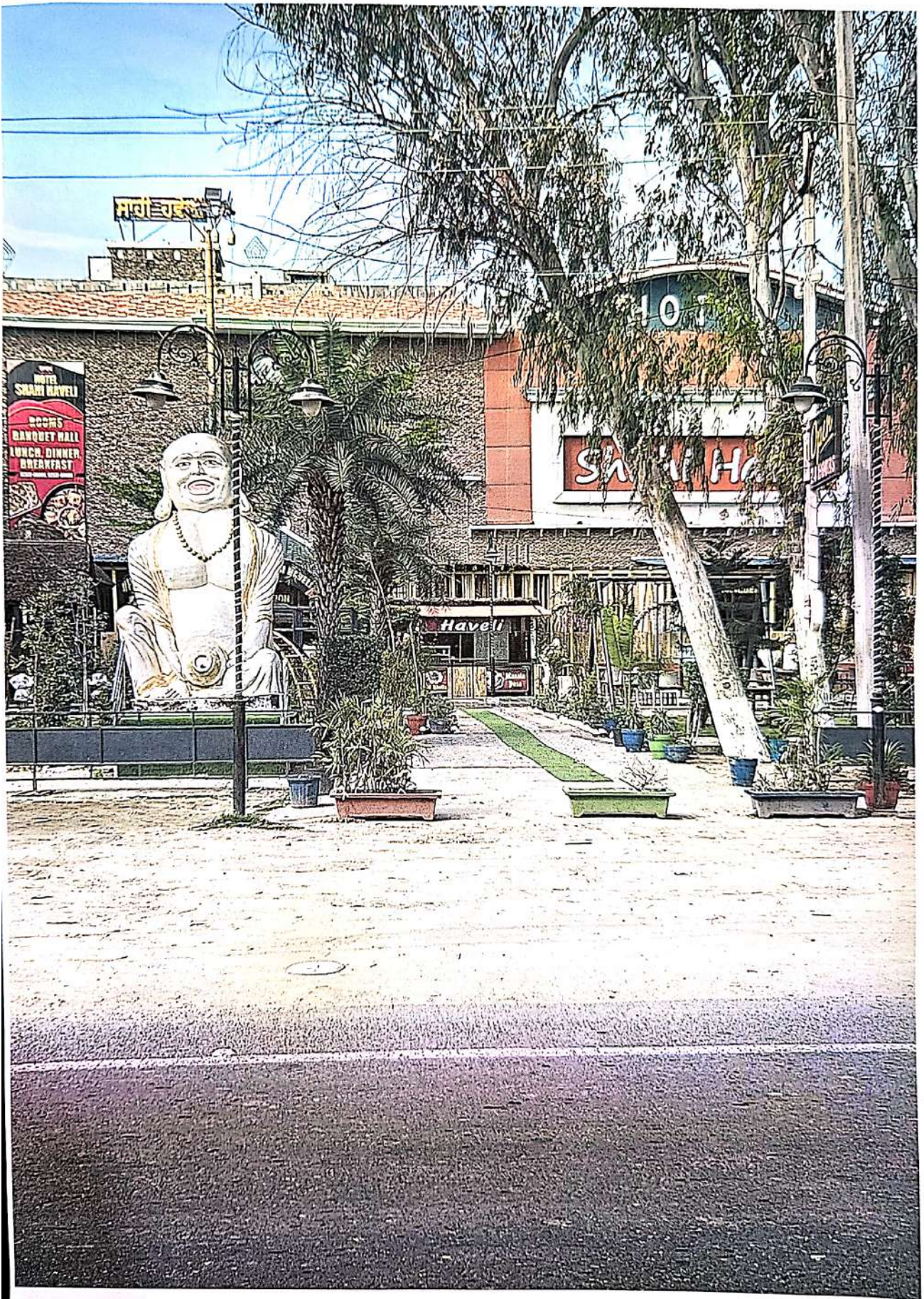
Lat 30.643612, Long 74.777099

Thursday, 05/03/2026 12:03 PM GMT+05:30

Note : Captured by GPS Map Camera

g entrance (8 ft wide) to Hotel Shahi Hav





# Additional Deputy Commissioner (G), Faridkot

To,

Deputy Commissioner,  
Faridkot

Letter No. ADC(G)/D.T.P./Faridkot/2026/123

Dated: 01/04/2026

Subject: Proceeding of meeting under the Chairmanship of Deputy Commissioner, Faridkot for compliance of Hon'ble Green Tribunal orders Dated: 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh V/s State of Punjab & Others dated 25.03.2026

Reference: With reference to the letter no. 177/CEA, Dated: 25-03-2026.

A copy of the action taken in relation to the above subject and reference letter is enclosed with this letter and is being sent to you for your information and further action.

Attached: As per the above

Additional Deputy Commissioner (G)  
Faridkot

True Translation

Subject : - Proceeding of meeting under the Chairmanship of Deputy Commissioner, Faridkot for compliance of Hon'ble Green Tribunal orders Dated: 24.02.2026 in OA No. 665 of 2023 titled as Nirmal Singh V/s State of Punjab & Others, Dated : 25.03.2026

Reference: With Reference to letter no : 177/ CEA, Dated: 25/03/2026

In the above subject, the Hon'ble Deputy Commissioner, Faridkot, through the letter referred to above, issued the following orders to remove the encroachments in the green belt in Farid Enclave Phase 1 and Farid Enclave, Phase 2.

"The encroachment pertaining to the entry gate along with the hoarding to be removed. Action to be taken by committee constituted consisting of ADC(G), BDA, DTP, Faridkot, EE, PPCB, Faridkot and Police authorities as members. The exercise to be completed on or by 1st April, 2026"

In this regard, it is informed that the encroachment has been removed by the encroachment/violator at his own level (photo attached). The said report is being sent to you for further action.

District Town Planner (P&R)  
Faridkot

Environment Engineer,  
Punjab Pollution Control Board,  
Faridkot

Senior/Deputy Superintendent of Police  
Faridkot

Additional Chief Administrator  
BDA, Bathinda

Additional Deputy Commissioner, (General)  
Faridkot

True translation



# ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ

ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

To,

Hon'ble Deputy Commissioner,  
Faridkot.

Letter no. ACA/BDA/Bti/2026/1477

Date 01/04/2026


Subject: - NGT OA no. 665/2023 regarding Nirmal Singh Chahal V/s Farid Colonizers and Others dated 24.02.2026.

Ref.:- Your official letter no. 174 dated 20.03.2026.

With due respect, it is submitted that in compliance with the orders issued in the NGT case and as directed by your good office, the progress report is as under:-

- This office has issued directions for formation of RWA to promoter and Residents of above said colony under section 17(A) of PAPRA Act.(copy enclosed) The concerned Welfare Society and the promoter have submitted their responses to the same and the formation of the Resident Welfare Association (RWA) is under process.(copies enclosed)
- Regarding the issue of encroachment of green belt, necessary action has been done by carrying out plantation and wiring work and possession of park is with BDA.(photos attached)
- Manning has been carried out in front of the washrooms. (photo attached)

This is submitted for your kind information and necessary actions please.

  
Additional Chief Administrator,  
BDA, Bathinda.



ਵੱਲ,

ਸ੍ਰੀ ਪ੍ਰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਦਰਸ਼ਨ ਲਾਲ,  
ਮਾਂਰਫਤ ਬਾਬਾ ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ਼ ਬਾਬਾ ਫਰੀਦ ਇੰਨਕਲੇਵ,  
ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।

Directions issued from BDA

ਸ੍ਰੀ ਸੰਜੀਵ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰੀ ਚੰਦ,  
(ਮੈਸ: ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ਼, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ)  
ਵਾਸੀ ਕਮਲਾ ਸਟਰੀਟ ਲਾਈਨ,  
ਬਜਾਰ, ਫਰੀਦਕੋਟ।

ਪ੍ਰਧਾਨ, ਫਰੀਦ ਇੰਨਕਲੇਵ ਵੈਅਫੇਅਰ ਸੋਸਾਇਟੀ  
ਫਰੀਦਕੋਟ। (ਈ-ਮੇਲ ਰਾਂਗੀ)

ਪੱਤਰ ਨੰ: ਮੁ:ਪ੍ਰ:/ਬੀ.ਡੀ.ਏ./ਬਠਿੰਡਾ/2026/ 89-91  
ਮਿਤੀ: 25/3/26

ਵਿਸ਼ਾ: OA no 665 of 2023-Nirmal Singh Chahal V/s State of Punjab and Others ਵਿਚ ਪਾਸ ਹੁਕਮਾਂ ਤਹਿਤ  
ਆਰ.ਡਬਲਯੂ.ਏ ਦੀ ਸਥਾਪਨਾ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕਲੋਨੀ ਵਿਖੇ ਮਾਨਯੋਗ ਐਨ.ਜੀ.ਟੀ ਜੀ ਦੇ ਹੁਕਮਾਂ ਤਹਿਤ ਅੱਜ ਮਿਤੀ: 25.03.2026 ਨੂੰ ਨਿਮਨਹਸਤਾਖਰ ਵਲੋਂ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਅਤੇ ਮੀਟਿੰਗ ਵਿਚ ਲਏ ਗਏ ਫੈਸਲੇ ਅਨੁਸਾਰ ਪ੍ਰਮੋਟਰ ਅਤੇ ਉਕਤ ਆਰ.ਡਬਲਯੂ.ਏ ਨੂੰ ਹਦਾਇਤ ਕੀਤੀ ਜਾਂਦੀ ਹੈ ਕਿ ਪਾਪਰਾ ਐਕਟ ਦੀ ਧਾਰਾ 17-ਏ ਅਧੀਨ ਸਮੂਹ ਕਲੋਨੀਆਂ ਵਾਸੀਆਂ/ਪਲਾਟ ਹੋਲਡਰਾਂ ਨਾਲ ਤਾਲਮੇਲ ਕਰਦੇ ਹੋਏ ਸਾਂਝੇ ਤੌਰ ਤੇ ਆਰ.ਡਬਲਯੂ.ਏ ਦੀ ਸਥਾਪਨਾ ਕਰਕੇ ਇਸ ਦਫਤਰ ਨੂੰ ਸੂਚਿਤ ਕੀਤੀ ਜਾਵੇ ਜਿਸ ਵਿਚ ਕਲੋਨੀ ਵਿਖੇ ਮੌਜੂਦ ਅਣ-ਸੋਲਡ ਪਲਾਟਾਂ ਦੀ ਨੁਮਾਇੰਦਗੀ ਪ੍ਰਮੋਟਰ ਵਲੋਂ ਅਤੇ ਸੋਲਡ ਪਲਾਟਾਂ ਦੀ ਨੁਮਾਇੰਦਗੀ ਪਲਾਟ/ਮਕਾਨ ਹੋਲਡਰਾਂ ਵਲੋਂ ਕੀਤੀ ਜਾਣੀ ਹੈ।

ਉਕਤ ਅਨੁਸਾਰ ਆਰ.ਡਬਲਯੂ.ਏ ਦੀ ਸਥਾਪਨਾ ਕਰਦੇ ਹੋਏ ਪਾਪਰਾ ਐਕਟ ਦੀ ਧਾਰਾ 17-ਏ ਅਧੀਨ ਇਸ ਦਫਤਰ ਪਾਸ ਰਜਿਸਟਰਡ ਹੋਇਆ ਜਾਵੇ ਤਾਂ ਜੋ ਮਾਨਯੋਗ ਕੋਰਟ ਨੂੰ ਅਗਲੀ ਸੁਣਵਾਈ ਦੀ ਮਿਤੀ: 08.4.2026 ਤੋਂ ਪਹਿਲਾਂ ਪਹਿਲਾਂ ਸੂਚਿਤ ਕੀਤਾ ਜਾ ਸਕੇ।

ਇਸ ਨੂੰ ਅਤਿ ਜਰੂਰੀ ਸਮਝਿਆ ਜਾਵੇ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਬੀਡੀਏ, ਬਠਿੰਡਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ: 92-94

ਮਿਤੀ: 25/3/26

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ :-

- 1) ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਰੀਦਕੋਟ।
- 2) ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਫਰੀਦਕੋਟ।
- 3) ਫਰੀਦ ਇੰਨਕਲੇਵ ਰੈਜ਼ੀਡੈਂਟ ਵੈਲਫੇਅਰ ਸੋਸਾਇਟੀ ਰਾਂਗੀ ਪ੍ਰਧਾਨ, ਕੋਠੀ ਨੰ: 93, ਫਰੀਦ ਇੰਨਕਲੇਵ ਫਰੀਦਕੋਟ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਬੀਡੀਏ, ਬਠਿੰਡਾ।

# Bathinda Development Authority

B.D.A. Complex, Bahgu Road, Bathinda

To,

Mr. Pradeep Kumar, son of Mr. Darshan Lal,  
Marfat Baba Farid Colony, Baba Farid Enclave,  
Kotkapura Road, Faridkot.

Mr. Sanjeev Kumar son of Mr. Hari Chand,  
(Ms.: Farid Colonizers, Kotkapura Road, Faridkot)  
Resident of Kamla Street Line,  
Bazaar, Faridkot.

President, Farid Enclave Welfare Society,  
Faridkot. (via email)

Letter No. C.A./B.D.A./Bathinda/2026/89-91  
Dated: 25/03/2026

Subject: Regarding the establishment of R.W.A., directions issues in the case of OA no 665 of 2023-Nirmal Singh Chahal V/s State of Punjab and Others

A meeting was held by the undersigned on 25.03.2026 under the orders of the Manyag NGT at the above mentioned colony and as per the decision taken in the meeting, the promoter and the said RWA are directed to coordinate with all the colony residents/plot holders under Section 17-A of the PAPRA Act and jointly establish an RWA and inform this office in which the unsold plots existing in the colony are to be represented by the promoter and the sold plots are to be represented by the plot/house holders.

As per the above, while establishing the RWA, if it is registered with this office under Section 17-A of the PAPRA Act, then the Honorable Court may be informed in advance before the next date of hearing: 08.4.2026.

This should be considered extremely important.

Chief Administrator  
BDA, Bathinda.

Endst. No. 92-94

Dated: 25/03/2026

A copy of the above is sent to the undersigned for information and further action.

1. Honorable Deputy Commissioner, Faridkot.
2. Executive Engineer, Punjab Pollution Control Board, Faridkot.
3. Farid Enclave Resident Welfare Society President, House No. 93, Farid Enclave Faridkot.

True translation

Chief Administrator  
BDA, Bathinda.

Letter received from promoter

To,

The Chief Administrator,

Bathinda Development Authority,

Bathinda.

Subject: OA No. 665 of 2023 – “Nirmal Singh Chahal vs. State of Punjab & Others” (Regarding formation of RWA)

Respected Sir/Madam,

The applicants Pardeep Kumar Partner on behalf of M/s Baba Farid Colonizers, and Sukhbir Singh Partner M/S Farid colonizers Farid Enclave, Kotkapura Road, Faridkot, hereby submit the following reply in reference to your letter dated 25.03.2026, bearing No. BDA/Bathinda/2026/89-91:

1. It is submitted that the partners of both firms hold ownership of certain plots in their individual capacity. The colonizer has already sold its properties to residents and other purchasers. However, it is further clarified that the partners of Baba Farid Colonizer and Farid Colonizer, who hold plots in their personal capacity, are willing to become members of the Resident Welfare Association (RWA).
2. It is also brought to your kind notice that Sh. Nirmal Singh Chahal has filed a Public Interest Litigation (PIL) before the Hon'ble Punjab & Haryana High Court, Chandigarh, which is pending for 20.04.2026. In the said petition, it has been clearly stated that the RWA (Regd.No.1040 of 2022-23 under Societies Registration Act, 1860.in regular working till date)has already been constituted. Therefore, it is requested that this fact may kindly be verified from Sh. Nirmal Singh Chahal.
3. Furthermore, the promoters have already fulfilled their obligations as per the provisions of the Punjab Apartment and Property Regulation Act (PAPRA), 1995. It is pertinent to mention that Section 17-A of the said Act pertains to the formation of an association. Since the promoters have discharged their legal obligations, they no longer have any role in the formation of the association.

In view of the above facts, it is respectfully requested that appropriate orders may kindly be passed.


Date: 30-3-2026

Submitted by:

  
(Pardeep Kumar)

Partner

M/s Baba Farid Colonizers

  
(Sukhbir Singh)

Partner

M/S Farid Colonizers

Attached: copy of Affidavit was  
given to honourable NGT  
on Last date 17 Pages  
which shows the plot holder  
details with name VASIKS No.  
and date



# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਫ਼ਰੀਦ ਇਨਕਲੇਵ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫ਼ਰੀਦਕੋਟ-151203

ਰਜਿ.ਨੰ.: 1040 of 2022-23

ਈਮੇਲ: faridenclavewelfaresociety@gmail.com

ਪੱਤਰ ਨੰਬਰ: 147.149/2026

ਮਿਤੀ: 25-03-2026

ਵੱਲ:

[letter received form residents](#)

ਚੀਫ਼ ਐਡਮਨਿਸਟਰੇਟਰ, ਬੀ.ਡੀ.ਏ.,  
ਬਠਿੰਡਾ।

ਵਿਸ਼ਾ: OA No. 665 of 2023-Nirmal Singh V/S State of Punjab and Others  
ਵਿੱਚ ਪਾਸ ਹੁਕਮਾਂ ਤਹਿਤ ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਕਲੋਨੀ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫ਼ਰੀਦਕੋਟ ਦੀ RWA  
ਬਣਾਉਣ ਸਬੰਧੀ।

ਹਵਾਲਾ ਪੱਤਰ ਨੰ: ਬੀ.ਡੀ.ਏ., ਬਠਿੰਡਾ ਦੇ ਪੱਤਰ ਨੰ: ਮੁ:ਪ੍ਰ:/ਬੀ.ਡੀ.ਏ./ਬਠਿੰਡਾ/2026/89-91  
ਮਿਤੀ 25/03/2026

ਸ਼੍ਰੀਮਾਨ ਜੀ,

ਅਸੀਂ ਪੁੱਛਾ ਦੁਆਰਾ ਪ੍ਰਵਾਣਿਤ ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਕਲੋਨੀ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫ਼ਰੀਦਕੋਟ ਦੇ ਵਾਸੀ ਹਾਂ।  
ਉਪਰੋਕਤ ਹਵਾਲਾ ਪੱਤਰ ਸਬੰਧੀ ਆਪ ਜੀ ਵੱਲੋਂ ਇਸ ਕਲੋਨੀ ਵਿੱਚ RWA ਬਣਾਉਣ ਸਬੰਧੀ ਜੋ ਹੁਕਮ ਪਾਸ  
ਕੀਤੇ ਹਨ, ਅਸੀਂ ਉਨ੍ਹਾਂ ਹੁਕਮਾਂ ਦੀ ਪਾਲਣਾ ਲਈ ਪੂਰੀ ਤਰ੍ਹਾਂ ਸਹਿਮਤ ਹਾਂ ਅਤੇ ਜਿੰਨ੍ਹੇ ਵੀ ਘਰ ਇਸ ਵਕਤ ਕਲੋਨੀ  
ਵਿੱਚ ਬਣੇ ਹਨ, ਉਹ RWA ਬਣਾਉਣ ਲਈ ਆਪਣੀ ਸਹਿਮਤੀ ਦਿੰਦੇ ਹਨ। ਪਰੰਤੂ RWA ਬਣਾਉਣ ਤੋਂ ਪਹਿਲਾਂ  
ਸਾਡੀਆਂ ਕੁੱਝ ਬੇਨਤੀਆਂ ਅਤੇ ਮੁਸ਼ਕਿਲਾਂ ਹਨ, ਜੋ ਅਸੀਂ ਆਪ ਜੀ ਦੇ ਸਾਹਮਣੇ ਰੱਖਣਾ ਚਾਹੁੰਦੇ ਹਾਂ ਜੀ, ਜੋ ਹੇਠ ਲਿਖੇ  
ਅਨੁਸਾਰ ਹਨ:-

1. ਇਸ ਪੱਤਰ ਵਿੱਚ ਆਪ ਜੀ ਨੇ ਸਾਡੀ ਸੁਸਾਇਟੀ ਨੂੰ ਕਲੋਨੀ ਦੀ RWA ਕਹਿ ਕੇ ਸੰਬੋਧਿਤ ਕੀਤਾ ਹੈ। ਅਸੀਂ ਇਹ  
ਸਾਫ਼ ਕਰ ਦੇਣਾ ਚਾਹੁੰਦੇ ਹਾਂ ਕਿ ਸਾਡੀ ਸੁਸਾਇਟੀ ਪਾਪਰਾ ਐਕਟ ਤਹਿਤ RWA ਬਣਾਉਣ ਲਈ ਨਿਰਧਾਰਿਤ ਨਿਯਮਾਂ  
ਅਨੁਸਾਰ ਨਹੀਂ ਬਣਾਈ ਗਈ ਹੈ। ਇਹ ਕੇਵਲ ਇੱਕ ਸੁਸਾਇਟੀ ਹੈ, ਜੋ ਕਲੋਨੀ ਦੇ ਕੁੱਝ ਘਰਾਂ ਵੱਲੋਂ ਮਿਲ ਕੇ  
ਕਲੋਨੀਜ਼ਰਾਂ ਦੁਆਰਾ ਕਲੋਨੀ ਦਾ ਪ੍ਰਬੰਧ ਛੱਡਣ ਤੋਂ ਬਾਅਦ ਕਲੋਨੀ ਦਾ ਪ੍ਰਬੰਧ ਸਹੀ ਤਰੀਕੇ ਨਾਲ ਚਲਾਉਣ ਲਈ  
ਬਣਾਈ ਗਈ ਸੀ ਅਤੇ ਪੰਜਾਬ ਸੁਸਾਇਟੀ ਐਕਟ ਤਹਿਤ ਰਜਿਸਟਰ ਕਰਵਾਈ ਗਈ ਸੀ। ਆਪ ਦੇ ਦਫ਼ਤਰ ਵੱਲੋਂ ਇਸ  
ਸੁਸਾਇਟੀ ਨੂੰ ਪਹਿਲਾਂ ਹੀ RWA ਮੰਣਨ ਤੋਂ ਇਨਕਾਰ ਕੀਤਾ ਜਾ ਚੁੱਕਾ ਹੈ ਕਿਉਂਕਿ ਇਸਦੀ ਸਥਾਪਨਾ ਨਿਯਮਾਂ  
ਅਨੁਸਾਰ ਨਹੀਂ ਹੋਈ ਸੀ। ਇਸ ਲਈ ਇਸਨੂੰ RWA ਕਹਿਣ ਦੀ ਬਜਾਏ ਸੁਸਾਇਟੀ ਹੀ ਮੰਨਿਆ ਜਾਵੇ ਜੋ ਕਲੋਨੀ ਦੇ  
ਪ੍ਰਬੰਧ ਨੂੰ ਚੱਲਦਾ ਰੱਖਣ ਲਈ ਬਣਾਈ ਗਈ ਹੈ।

2. ਅਸੀਂ ਕਲੋਨੀ ਵਿੱਚ RWA ਬਣਾਉਣ ਸਬੰਧੀ ਪਹਿਲਾਂ ਹੀ ਮਿਤੀ 24-03-2026 ਨੂੰ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,  
ਫ਼ਰੀਦਕੋਟ ਜੀ ਨੂੰ ਪੱਤਰ ਲਿਖ ਕੇ ਬੇਨਤੀ ਕਰ ਚੁੱਕੇ ਹਾਂ ਜੀ। (ਪੱਤਰ ਨਾਲ ਨੱਥੀ)

2. ਖ਼ਾਲੀ ਪਲਾਟਾਂ ਦੀ ਮਲਕੀਅਤ ਬਾਰੇ ਸੂਚਨਾ ਸਿਰਫ਼ ਕਲੋਨੀਜ਼ਰਾਂ ਅਤੇ ਆਪ ਦੇ ਦਫ਼ਤਰ ਪਾਸ ਮੌਜੂਦ ਹੈ। ਇਸ  
ਲਈ ਉਨ੍ਹਾਂ ਨਾਲ ਰਾਬਤਾ ਕਲੋਨੀਜ਼ਰਾਂ ਜਾਂ ਆਪ ਰਾਹੀਂ ਹੀ ਕੀਤਾ ਜਾ ਸਕਦਾ ਹੈ। ਸਾਡੇ ਕੋਲ ਖ਼ਾਲੀ ਪਲਾਟਾਂ ਸਬੰਧੀ  
ਕੋਈ ਸੂਚਨਾ ਉਪਲੱਬਧ ਨਹੀਂ ਹੈ। ਇਸ ਲਈ ਉਨ੍ਹਾਂ ਨਾਲ ਰਾਬਤਾ ਕਲੋਨੀਜ਼ਰਾਂ ਰਾਹੀਂ ਜਾਂ ਆਪ ਦੇ ਦਫ਼ਤਰ ਰਾਹੀਂ  
ਕੀਤਾ ਜਾਵੇ ਜੀ।

3. ਕਲੋਨਾਈਜ਼ਰਾਂ ਦੁਆਰਾ ਅਜੇ ਵੀ ਕਲੋਨੀ ਦੇ ਬਹੁਤ ਸਾਰੇ ਕੰਮ ਅਧੂਰੇ ਛੱਡੇ ਹੋਏ ਹਨ, ਸਕੂਲ ਨੂੰ ਕਲੱਬ ਵਿੱਚ ਤਬਦੀਲ ਕਰਵਾ ਲਿਆ ਹੈ ਅਤੇ ਕਲੋਨੀ ਦੇ ਅੰਦਰ ਅਤੇ ਬਾਹਰ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ੇ ਕੀਤੇ ਹੋਏ । ਇਸ ਸਬੰਧੀ ਆਪ ਜੀ ਨੂੰ ਪਹਿਲਾਂ ਹੀ ਵੱਖ ਵੱਖ ਪੱਤਰਾਂ ਦੇ ਰਾਹੀਂ ਸੂਚਿਤ ਕੀਤਾ ਗਿਆ ਸੀ। ਇਸ ਸਬੰਧੀ ਇੱਕ ਕੇਸ ਮਾਨਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ, ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ CWP-5183-2024 ਤਹਿਤ ਕੀਤਾ ਗਿਆ ਹੈ ਅਤੇ ਜਿਸਦੀ ਸੁਣਵਾਈ ਚੱਲ ਰਹੀ ਹੈ। ਇਸ ਕੇਸ ਵਿੱਚ ਆਪ ਜੀ ਦੇ ਦਫ਼ਤਰ ਨੂੰ ਵੀ ਪਾਰਟੀ ਬਣਾਇਆ ਗਿਆ ਹੈ।

4. ਕਲੋਨਾਈਜ਼ਰਾਂ ਦੁਆਰਾ STP ਨੂੰ ਸਹੀ ਤਰੀਕੇ ਨਾਲ ਨਾ ਚਲਾਉਣ ਕਰਕੇ ਅਤੇ STP ਦੇ ਪਾਣੀ ਲਈ ਜੋ 14 ਕਨਾਲਾਂ ਜ਼ਮੀਨ ਛੱਡੀ ਗਈ ਸੀ, ਉਸਨੂੰ ਅਣ-ਅਧਿਕਾਰਿਤ ਤਰੀਕੇ ਨਾਲ ਕਲੋਨੀ ਕੱਟ ਕੇ ਵੇਚ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਵਿਸ਼ਾ ਅੰਕਿਤ ਕੇਸ ਨੈਸ਼ਨਲ ਗ੍ਰੀਨ ਟ੍ਰਿਬਿਊਨਲ, ਨਵੀਂ ਦਿੱਲੀ ਵਿਖੇ ਚੱਲ ਰਿਹਾ ਹੈ।

5. ਕਲੋਨੀ ਵਿੱਚ ਅਜੇ ਵੀ ਬਹੁਤ ਸਾਰੇ ਘਰ ਅਤੇ ਕਲੋਨੀ ਬਾਹਰ ਬਣੇ ਕਮਰੀਸ਼ੀਅਲ ਕੰਪਲੈਕਸ ਸੀਵਰੇਜ਼ ਅਤੇ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਬਦਲੇ ਲੰਬੇ ਸਮੇਂ ਤੋਂ ਭੁਗਤਾਨ ਨਹੀਂ ਕਰ ਰਹੇ ਅਤੇ ਉਨ੍ਹਾਂ ਦਾ ਖਰਚਾ ਵੀ ਸਾਡੇ ਕੁੱਝ ਘਰਾਂ ਦੁਆਰਾ ਹੀ ਸਹਿਣ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ। ਕ੍ਰਿਪਾ ਕਰਕੇ ਉਨ੍ਹਾਂ ਦੇ ਬਣਦੇ ਬਕਾਏ ਦਵਾਏ ਜਾਣ।

6. ਇਸ ਸੁਸਾਇਟੀ ਨੇ ਪਹਿਲਾਂ ਵੀ ਵੱਖ ਵੱਖ ਪੱਤਰਾਂ ਰਾਹੀਂ ਸਾਡੇ ਦੁਆਰਾ ਸਾਹਮਣਾ ਕੀਤੀਆਂ ਜਾ ਰਹੀਆਂ ਮੁਸ਼ਕਿਲਾਂ ਬਾਰੇ ਜਾਣਕਾਰੀ ਦਿੱਤੀ ਗਈ ਸੀ ਅਤੇ ਇਹਨਾਂ ਨੂੰ ਹੱਲ ਕਰਵਾਉਣ ਦੀ ਬੇਨਤੀ ਕੀਤੀ ਗਈ ਸੀ। ਇਹ ਮੁਸ਼ਕਿਲਾਂ ਅੱਜ ਵੀ ਜਿਉਂ ਦੀਆਂ ਤਿਉਂ ਹੀ ਹਨ। ਇਹਨਾਂ ਮੁਸ਼ਕਿਲਾਂ ਵਿੱਚ ਸਭ ਤੋਂ ਪਹਿਲੀ ਮੁਸ਼ਕਿਲ ਤੇ ਸ਼ਿਕਾਇਤ ਹੈ ਕਿ ਕਲੋਨੀ ਦੇ ਸਕੂਲ ਦੀ ਜਗ੍ਹਾ ਜੋ ਕਲੱਬ ਬਣਿਆ ਹੈ, ਉਹ ਨਿਯਮਾਂ ਵਿਰੁੱਧ ਜਾ ਕੇ ਬਣਾਇਆ ਗਿਆ ਹੈ, ਉਸਨੂੰ ਬੰਦ ਕਰਵਾਇਆ ਜਾਵੇ। ਕਲੋਨੀ ਦੀ ਧਾਰਮਿਕ ਜਗ੍ਹਾ ਅਤੇ ਵਾਯੂ ਵਰਕਸ ਤੇ ਬਣੇ ਸਰਵੈਂਟ ਕੁਆਟਰਾਂ ਉੱਪਰ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਕੀਤਾ ਹੋਇਆ ਹੈ, ਉਹ ਫੁਡਵਾਇਆ ਜਾਵੇ। SCO 19 ਤੋਂ 24 ਦੇ ਸਾਹਮਣੇ ਪਾਰਕ ਅਤੇ ਪਾਰਕਿੰਗ ਤੇ ਕੀਤਾ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਖਤਮ ਕਰਵਾਇਆ ਜਾਵੇ। SCO ਨੰ. 19 ਤੋਂ 24 ਅਤੇ ਪਲਾਟ ਨੰਬਰ 101 ਦੇ ਵਿੱਚਕਾਰ ਸਰਵਿਸ ਲੇਨ (ਸਾਂਝਾ ਰਸਤਾ) ਤੇ ਕੀਤਾ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਫੁਡਵਾਇਆ ਜਾਵੇ। ਕਲੋਨੀ ਨੂੰ ਸਪਲਾਈ ਹੋਣ ਵਾਲੇ ਪਾਣੀ ਵਿੱਚੋਂ ਕਲੋਨੀ ਦੇ ਬਾਹਰੋਂ ਅਤੇ ਅੰਦਰੋਂ ਪ੍ਰਾਪਤ ਨਜ਼ਾਇਜ਼ ਕੂਨੈਕਸ਼ਨ ਬੰਦ ਕਰਵਾਏ ਜਾਣ ਜੀ। ਕਲੋਨੀ ਵਿੱਚ ਕਮਿਊਨਿਟੀ ਹਾਲ ਦੀ ਉਸਾਰੀ ਕਰਵਾ ਕੇ ਦਿੱਤੀ ਜਾਵੇ ਜੀ। ਕਲੋਨੀ ਦੀਆਂ ਸੜਕਾਂ ਉੱਪਰ ਨਵੇਂ ਸਿਰੇ ਤੋਂ ਬੱਜਰੀ ਅਤੇ ਲੁੱਕ ਪਾ ਕੇ ਨਵੀਆਂ ਬਣਵਾਈਆਂ ਜਾਣ ਜੀ।

ਅਸੀਂ ਸਮੂਹ ਕਲੋਨੀ ਨਿਵਾਸੀ ਆਪ ਜੀ ਨੂੰ ਬੇਨਤੀ ਕਰਦੇ ਹਾਂ ਕਿ ਕਲੋਨੀ ਦੀ RWA ਬਣਾਉਂਦੇ ਸਮੇਂ ਉਪਰੋਕਤ ਗੱਲਾਂ ਨੂੰ ਵੀ ਧਿਆਨ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ ਅਤੇ ਸਾਡੇ ਦੁਆਰਾ ਮਾਨਯੋਗ ਪੰਜਾਬ ਅਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ, ਚੰਡੀਗੜ੍ਹ ਵਿਖੇ ਲਗਾਏ ਕੇਸ ਨੂੰ ਵੀ ਧਿਆਨ ਵਿੱਚ ਰੱਖਿਆ ਜਾਵੇ। ਕਲੋਨੀ ਵਿੱਚ RWA ਬਣਾਉਣ ਤੋਂ ਪਹਿਲਾਂ ਸਾਡੀਆਂ ਮੁਸ਼ਕਿਲਾਂ ਦਾ ਪਹਿਲ ਦੇ ਅਧਾਰ ਤੇ ਹੱਲ ਕਰਵਾਇਆ ਜਾਵੇ ਅਤੇ ਕਲੋਨੀ ਅੰਦਰ ਅਤੇ ਬਾਹਰ ਕੀਤੇ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ੇ ਫੁਡਵਾਏ ਜਾਣ ਜੀ।

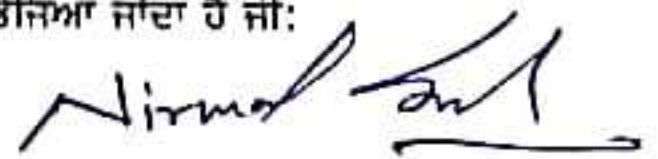
ਧੰਨਵਾਦ ਸਹਿਤ।

ਉਤਾਰਾ:

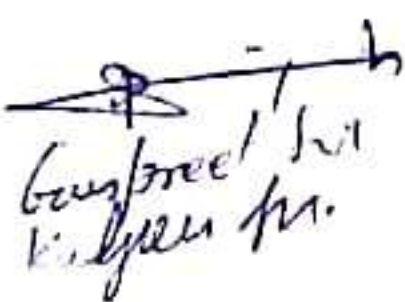
ਪੱਤਰ ਨੰ: ਸਮ ਮਿਤੀ: 30.03.2026

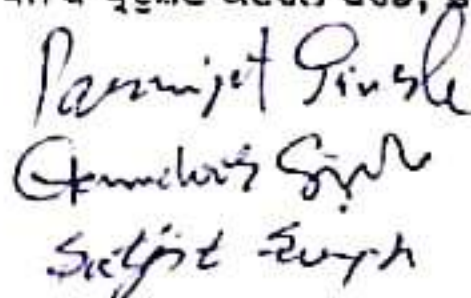
ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ:

1. ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫ਼ਰੀਦਕੋਟ
2. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਫ਼ਰੀਦਕੋਟ



ਪ੍ਰਧਾਨ  
ਫ਼ਰੀਦ ਇਠਕਠੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ  
ਫ਼ਰੀਦਕੋਟ





# Farid Enclave Welfare Society

Farid Enclave, Kotkapura Road, Faridkot-151203

Reg. No : 1040 of 2022-23

E-mail:faridencravewelfaresociety@gmail

To,

Chief Administrator, B.D.A.  
Bathinda.

Subject : OA No. 665 of 2023-Nirmal Singh V/S State of Punjab and Others regarding creation of RWA of Farid Enclave Colony, Kotkapura Road, Faridkot.

Reference: Letter No. BDA, Bathinda's letter No. C.A./BDA/Bathinda/2026/89-91 dated 25/03/2026

Respected Sir,

We are residents of PUDA approved Farid Enclave Colony, Kotkapura Road, Faridkot. Regarding the above reference letter, we fully agree to follow the orders passed by you regarding the construction of RWA in this colony and all the houses that are currently built in the colony, they give their consent to build RWA. But before building RWA, we have some requests and problems, which we want to put in front of you, which are as follows:-

1. In this letter, you have addressed our society as the RWA of the colony. We want to make it clear that our society has not been formed as per the rules laid down for forming an RWA under the PAPRA Act. It is just a society, which was formed by some houses of the colony to run the colony properly after the colonizers left the colony and was registered under the Punjab Society Act. Your office has already refused to consider this society as an RWA because it was not established as per the rules. Therefore, instead of calling it an RWA, it should be considered a society which has been formed to keep the colony running.
2. We have already written a letter to the Honorable Deputy Commissioner, Faridkot on 24-03-2026 requesting for the construction of RWA in the colony. (Enclosed with the letter)

Information about the ownership of vacant plots is available only with the colonizers and your office. Therefore, they can be contacted only through the colonizers or you. We do not have any information available regarding the commercial plots. Therefore, they should be contacted through the colonizers or your office.

3. Many works of the colony are still left incomplete by the colonizers, the school has been converted into a club and illegal encroachments have been made inside and outside the colony. You have already been informed about this through various letters. A case has been filed in this regard in the Hon'ble Punjab and Haryana High Court, Chandigarh under CWP-5183-2024 and the hearing of which is going on. Your office has also been made a party in this case.

True translation

- 670
4. Due to the colonizers not operating the STP properly and the 14 kanals of land that was left for the water of the STP, it has been illegally cut into colonies and sold. A case in this regard is pending in the National Green Tribunal, New Delhi.
  5. Many houses in the colony and commercial complexes built outside the colony are still not paying for sewerage and water usage for a long time and their expenses are also being borne by some of our houses. Please pay their dues.
  6. This society had earlier informed us about the problems we are facing through various letters and requested to resolve them. These problems are still the same today. The first and foremost problem and complaint among these problems is that the club built on the site of the school in the colony has been built against the rules and should be closed. The illegal encroachment on the religious place and servant quarters built on the walk works of the colony should be removed. The illegal encroachment on the park and parking lot in front of SCO 19 to 24 should be removed. The illegal encroachment on the service lane (shared road) between SCO No. 19 to 24 and Plot No. 101 should be removed. The illegal connections from outside and inside the colony to the water supplied to the colony should be closed. A community hall should be constructed in the colony. The roads in the colony should be newly constructed with new gravel and paving.

We request all the colony residents to keep the above mentioned points in mind while constructing the RWA of the colony and also to keep in mind the case filed by us in the Hon'ble Punjab and Haryana High Court, Chandigarh. Before constructing the RWA in the colony, our problems should be resolved on priority basis and the illegal encroachments inside and outside the colony should be removed.

Thanking You

Copy: Letter No. SM

Dated: 30-07-2026

A copy of the above is sent to the following for information and further action.

1. Hon'ble Deputy Commissioner, Faridkot
2. Executive Engineer, Punjab Pollution Control Board, Faridkot

True translation

To

The Deputy Commissioner

Faridkot

Dated: ...24...03...2026

*[Handwritten signature]*  
24.3.26

Subject: Regarding the formation of an RWA for Farid Enclave Colony, Kotkapura Road, Faridkot.

Respected Madam,

In connection with the above subject, we, all the residents of the colony, request you that an RWA (Resident Welfare Association) should be formed according to the instructions issued by Punjab Government and PUDA/BDA for the formation of RWA for Farid Enclave Colony, Kotkapura Road, Faridkot by including colonizers, all plot holders, residents, shop owners, and commercial units of the colony. Currently, a few houses together are managing all the expenses of the colony, but some houses are not contributing money. Due to this, a notice has already been received to disconnect the electricity connection of the water motor that supplies water to the colony. We have made a request regarding this to you earlier as well. Kindly form a Resident Welfare Association (RWA) accordingly instructions issued by Punjab Government and PUDA/BDA for the formation of RWA for our colony by including colonizers, all plot holders, residents, shop owners, and commercial units so that the colony can be managed properly.

Thank you.

Yours faithfully,  
All colony residents,  
Farid Enclave Colony,  
Kotkapura Road, Faridkot.

*[Handwritten signature]*  
Man

*[Handwritten signature]*  
Ranjot Singh

*[Handwritten signature]*  
Vibes

*[Handwritten signature]*  
Gurpreet Singh

*[Handwritten signature]*  
Princedep Singh

*[Handwritten signature]*  
Gurwinder Kaur

*[Handwritten signature]*  
Harjot

*[Handwritten signature]*  
Harjot

*[Handwritten signature]*  
Nirmal

*[Handwritten signature]*  
2314 Poin

*[Handwritten signature]*  
Jagmeet Singh

*[Handwritten signature]*  
Harjot

*[Handwritten signature]*  
Shikhar

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Harjot

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Harjot

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Etanchar Singh  
Kaur  
Kaur  
Kaur















Hedge planted by Bda







Hedge planted by Bda



